

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/19(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01ST JULY 2024

IN THE MATTER OF	AUROMA COKE LTD VS ANKIT METAL & POWER LIMITED
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearances (via video conference/physically)

Mr. Nirmalya Dasgupta, Adv.] for Operational Creditor

Ms. Pritha Basu, Adv.

Mr. Saptarshi Kar, Adv.

ORDER

1. Ld. Counsel for the Operational Creditor present.
2. It is stated by Ld. Counsel for the Respondent that this company is already under CIRP in terms of order dated 3rd May, 2024 passed by Bench-I in CP(IB)/91(KB)2023.
3. In view of the above this petition has become infurctuous at this stage. However, the petitioner is at liberty to file its claim with the Resolution Professional.
4. Further, if there is a settlement between the parties in CP No.91/KB of 2023 or the order is set aside in appeal (if any), the petitioner shall be at liberty to revive this petition from this stage.
5. This TP/19(KB)2022 is accordingly disposed of.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**